## GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:859
ANSWERED ON:10.12.2013
MISSING CHILDREN
Antony Shri Anto;Hussain Shri Syed Shahnawaz;Joshi Shri Pralhad Venkatesh

## Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether cases of missing/kidnapping of children are on the rise in the country;
- (b) if so, the details thereof including the total number of such cases reported, children traced/untraced, gender-wise, kidnappers/touts arrested and gangs busted along with the action taken against them, separately during each of the last three years and the current year, State/UT-wise;
- (c) whether the Supreme Court has expressed displeasure in this regard and over delay in filing a status report on the issue of missing children;
- (d) if so, the details thereof and the reaction of the Government thereto; and
- (e) the details of the corrective steps taken by the Government to address the issue?

## **Answer**

## MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH)

- (a) & (b): The data regarding missing, traced/untraced gender-wise Children and total number of cases registered / chargesheeted / convicted, persons arrested / chargesheeted / convicted under kidnapping and abduction for the years 2010 12 is available at website of Ministry of Home Affairs. (http://mha1.nic.in/par2013/ParWinter2013.html)
- (c) to (e): In pursuance to Hon'ble Supreme Court's order, Ministry of Home Affairs has circulated an advisory on Hon'ble Supreme Court's direction to file FIR in case of missing children dated 25th June, 2013.

The Ministry of Home Affairs had also issued a detailed Advisory on missing children and steps to be taken for tracing the children on 31st January, 2012. It includes various directions to States / UTs like computerization of records, involvement of NGOs and other organizations, community awareness programmes etc. A comprehensive pro-forma has been circulated to all States/UTs to facilitate better data collection on missing and found children.